(d) what steps are being taken to ensure that the interests of those persons who were ignored in the matter of promotions are protected and that they do not undergo any loss-financial or other-wise, as compared to their juniors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR1 P.C. SETHI): (a) No. Sir.

- (b) No, Sir,
- (c) Keeping in view various factors like availability of the books prescribed for the examination and the administrative problems involved in arranging training for a large number of candidates, the training is being conducted according to a phased programme. Initially, the training is being imparted to officials who are available in the office.
  - (d) Does not arise in view of (a) and (b).

## SEIZURE OF NYLON YARN

9265. SHRI C. CHITTYBABU: Will the Minister of FINANCE be pleased to state the quantity of nylon including metallic yarn, seized by the preventive authorities during the years 1967-68, 1968-69 and 1969-70?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI P.C. SETHI): Information is being collected and will be laid on the table of the House.

GRANT OF EXPLORATORY LICENCE TO OIL INDIA LTD. OVER AN ADDITIONAL ARFA OF ASSAM AND NEFA

9266. SHRI RAJ DEO SINGH: SHRI LOBO PRABHU:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND ME-TALS be pleased to state:

- (a) the justification for the grant of an exploratory licence over an additional area of 1886 sq. miles in Assam and NEFA to Oil India Ltd., in 1961 while O.N.G.C. came into existence and had acquired sufficient know-how experience; and
- (b) why in view of the wide gap between demand and supply of crude, no serious efforts to explore oil in these new areas of 1415 sq. miles surrendered by Oil India Ltd. in 1967 were made ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND ME-TALS (SHRI D. R. CHAVAN): (a) The grant of an Exploration Licence over an additional area of 1886 sq. miles to O.I.L. was in persuance of the terms of the Second Supplemental Agreement between Government and B.O.C.

(b) The geological conditions over the surrendered area, as inferred from the data pertaining to this and adjoining areas, did not indicate the presence of suitable entrapment conditions for off and gas accumulations and therefore did not warrant further exploration of this surrendered area.

## RAIDS ON FILMS PRODUCERS

9267. SHRI K.N. PANDEY: Will the Minister of FINANCE be pleased to state:

- (a) whether raids have been conducted by Government during 1966 to March, 1970 on Film Producers in the country;
- (b) whether some papers were seized regarding Black money given to Film Artists by them; and
- (c) if so, the names of the Film Artists to whom Black money was given by the Film Producers together with the names of Film Producers and the action taken against each of them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI): (a) Yes, Sir. During the said period two searches in the cases of film producers were undertaken by the Incometax Department.

- (b) Yes, Sir.
- (c) The names of the film producers are as under:--.
  - (1) M/s. Kay Productions.
  - (2) M/s. R.R. Pictures.

Documents seized indicated payment of black money to a number of film artists. The amount in question has been brought to tax or had already been disclosed under the voluntary disclosure schemes by the follow ing film artists:

- (1) Shri Dilip Kumar.
- (2) Shri Pran.
- (3) Miss Waheeda Rehman.